

Wages of Reserve Pool Masteer

4252 Shri Anthony Pillai: Will the Minister of Labour and Employment and Planning be pleased to state.

(a) what is the daily rate at which the reserve pool mazdoor under the Dock Workers (Regulation of Employment) Scheme at each of the ports of Bombay, Calcutta and Madras is paid.

- (i) on days he is granted leave with pay,
- (ii) when he is granted a festival holiday with pay;
- (iii) when he is assigned time rate work, and
- (iv) when his minimum guarantee of 21 days wages is calculated, and

(b) if the rate of pay varies at any one port for the four above stated purposes, the reasons therefor?

The Deputy Minister of Labour (Shri Abid Ali): (a) and (b) A statement giving the requisite information is laid on the Table of the Sabha [See Appendix VIII, annexure No 63]

Dock Labour Boards

4253 Shri Anthony Pillai: Will the Minister of Labour and Employment and Planning be pleased to state

(a) what categories of workmen have been brought under listing schemes by the Dock Labour Boards at Bombay, Calcutta and Madras;

(b) how many workers have been listed in each of such categories,

(c) when the process of listing commenced for each category at each port, and

(d) when it was completed?

The Deputy Minister of Labour (Shri Abid Ali): (a) to (d). A statement giving the requisite information is laid on the Table of the Sabha [See Appendix VIII, annexure No 64]

Decasualisation scheme for Dock Workers

4254 Shri Anthony Pillai: Will the Minister of Labour and Employment and Planning be pleased to state:

(a) whether any draft schemes for the decasualisation of the dock workers under the Dock Workers (Regulation of Employment) Act have been published for the Ports of Cochin, Vizagapatnam and Kandla;

(b) if so, when;

(c) what steps Government have taken to finalise the said schemes, and

(d) when it is proposed to implement such schemes?

The Deputy Minister of Labour (Shri Abid Ali): (a) Draft Dock Workers (Regulation of Employment) Schemes for the ports of Cochin and Vizagapatnam only have been published. No Scheme for Kandla has been prepared.

(b) On 2nd June, 1958

(c) and (d) Comments received have been examined and the Schemes are likely to be finalised shortly.

Absenteeism in Industrial Establishments

4255. Shri Anthony Pillai: Will the Minister of Labour and Employment and Planning be pleased to state

(a) the instructions relating to the definition of absenteeism which have been given to the employers to enable them to submit their returns for ascertaining the rate of absenteeism in industrial establishments for the purpose of publication in the Indian Labour Gazette,

(b) whether the definition of absenteeism for such returns has been amended in the light of the comments made by the Rege Labour Investigation Committee; and

(c) whether any steps have been taken to ensure that industrial employers submit returns on absenteeism based on a uniform definition of